

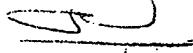
PER TRIBUNAL

DATE 25.6.93

(9)

The circuit sitting at this bench fixed at Nagpur during the period from 14.6.93 to 25.6.93 is cancelled due to the administrative reasons.

This matter is therefore adjourned and fixed during the week commencing from 19/7/93 for AH/Order/F.H. at Nagpur.

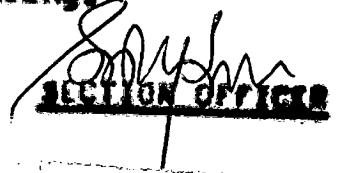

Dy. Registrar

CAMP AT NAGPUR

Per Tribunal

Dt: 27/7/93

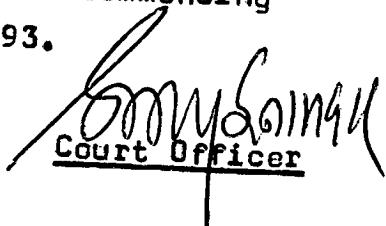
For want of time, this matter is adjourned to week commencing from 6/8/93 for final hearing.


SECTION OFFICER

Per Tribunal Dt: 9.9.1993

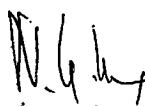
(Camp at Nagpur)

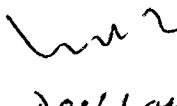
For want of time this matter is adjourned for final hearing during the week commencing from 1.11.1993.


Court Officer

Dated: 11/11/93.

present ~~was~~ counsels for both sides.
At the request of applicant's counsel the matter is adjourned. keep the case in the week commencing from 31/1/94.


(N.K. Verma)
MCA
B.


(M.S. Deshpande)
SIC

14-1-94

Mr. S. K. Borcar for Mr. S. Mandlikar
Counsel for applicant

We have heard the Counsel for applicant.
The Amendments which have been incorporated in paragraph 6(a) of the petition show that the matter ought to be considered in the Industrial Court under the provisions of Industrial Disputes Act.
The application be returned to the applicant for presentation to the Industrial Tribunal.
No order as to costs.

MR. KOLHATKAR

(M.R. KOLHATKAR)
M(A)

Mr. Deshpande
(M.S. DESHPANDE)
re:

Order/Judgement despatched
to Applicant/Respondent(s)
on 14/1/94

14/1/94